<u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6^{th,} 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 79/GT/2025 Date: 2nd May 2025

To,

Additional General Manager (Commercial) NTPC Limited, NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for revision of tariff of Farakka Super Thermal Power

Station Stage-III (FSTPSS-III) (1x500 MW) for the period from

01.04.2019 to 31.03.2024 after the truing up exercise.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

2019-24 period

- a) Proper references for Annexures with respect to claimed Additional Capital Expenditure (ACE) items to be provided along with page numbers.
- b) Reconciliation of ACE items claimed in Form 9 with Audited accounts and relevant supporting documents.
- c) Form-9A and Form-K for the year 2023-24.
- d) Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.
- e) Details of such total ash dyke/pond/lagoon capacity, raisings and their height already completed, quantity of ash available at the plant, balance ash storage capacity available at the plant, ash generated, quantity of ash utilised locally, quantity of ash transported, ash transportation charges etc., along with supporting documents as directed in Order dated 12.1.2024 in Petition No. 454/GT/2020.
- f) Details of the expenses pertaining to the Ash Water Recirculation System, Toe Drain Water Recirculation System and STP in the Township for the 2019-24 period along with clear and detailed justification, including the necessity of these expenses over and above the already existing facilities as directed in Order dated 12.1.2024 in Petition No. 454/GT/2020.

- g) Details of Capital Spares which form part of Capital Cost and those excluded therefrom, along with the number of items against each of the Capital Spares claimed. Furthermore, confirm if there are any Capital Spares being claimed for replacement of previously allowed Capital Spares.
- h) Errors are evident in the submitted liability flow statement, particularly at S. No. 258, wherein the balance liability as on 31.3.2024, is shown as (-) Rs.247.57 lakh. Detailed justification for the same be furnished along with the revised liability flow statement / other relevant tariff forms, as applicable.
- i) Information contained in Annexure- A and Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than within the original scope of work of the project.
- j) The Capital Cost is claimed as Rs.745.65 Lakh (net of un-discharged liabilities of Rs.40.24 Lakh) as on COD of CMS. However, as per Form-K furnished for the year 2022-23 the corresponding value claimed as Exclusions is Rs.705.41 Lakh (net of un-discharged liabilities of Rs.40.24 Lakh) only. Accordingly, the variance shall be reconciled, along with modification of relevant tariff Forms, if any.
- k) As stated in Form-13, the interest rates corresponding to loans drawn from LIC-III and SBI-VII have been adjusted to include upfront fees. Therefore, certify that the corresponding upfront fees has not being claimed as capitalization in the previous tariff periods. Further, on perusal of Form-13, no such loan drawn form LIC-III is observed, the same needs to be clarified by the Petitioner along with modification of necessary tariff Forms, required, if any.
- *Revised Form-13, based on actual applicable rate of interest, i.e., without considering sharing of benefits towards refinancing gains.*
- m) The LD recoverable is claimed as Exclusions, hence, reason for not considering the same in Form-9A, shall be furnished. Further, the Petitioner shall also furnish supporting documents in respect of communication with the relevant vendor regarding such recovery of LD.
- n) Month-wise GCV for the third quarter of each of the year of 2019-24 tariff period, in accordance with Regulation 34(2) of 2019 Tariff Regulations, of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (31) of the 2019 Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.
- o) Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the third quarter of each of the year of 2019-24 tariff period, along with a copy of all actual bills raised by the coal companies.
- p) Year-wise details of actual power generation in MWh, actual water consumption in cubic meter (separately for the 'generating station' and 'other than generating station including township etc.') and corresponding rate of the water and water charges

- (certified by auditor) incurred during each of the year of the 2019-24 period, accompanied by supporting documents.
- q) Security assessment report, man-power deployed, auditor-certified actual expenditure incurred etc., along with supporting documents, in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations. Further, submit the documentary evidence for Security expenses, break-up of the same in CISF and non-CISF expenses, along with justification and documentary evidence for ACE claimed under power to relax/additional works.
- r) Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.
- s) A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.
- t) Reason for not submitting the claims for the CMS (as part of ECS) and Supplementary Tariff for the same, in accordance with Regulation 8(4), fourth proviso to Regulation 9(1), Regulation 9(3), Regulation 14(2) and Regulation (4) of the 2019 Tariff Regulations.
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 3. The Petition shall be listed for hearing on **27.5.2025**.

Yours faithfully,

Sd/

(Deepak Pandey) Assistant Chief (Law)

Copy to:

All Respondents